FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VS MATRIX PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	VS MATRIX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14.12.1990
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U74899DL1990PTC040510
5.	Address of the registered office and principal office (if any) ofcorporate debtor	No. 486, Patparganj Industrial Area, Delhi- 110092
6.	Date of closure of Insolvency Resolution Process	20.08.2025 (20th August, 2025)
7.	Liquidation commencement date of corporate debtor	21.08.2025 (order was received by undersigned on 21.08.2025) (21st August, 2025)
8.	Name and registration number of the insolvency professionalacting as liquidator	Mr. Rahul Jindal Registration No. IBBI/IPA-001/IP-P- 02649/2021-2022/14048
9.	Address and e-mail of the liquidator, as registered with theBoard	jindalrahul60@gmail.com
10.	Address and e-mail to be used for correspondence with theliquidator	liq.vsmatrix@gmail.com
11.	Last date for submission of claims	20.09.2025 (20th September, 2025)

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has orderedthe commencement of liquidation of the VS MATRIX PRIVATE LIMITED on **21.08.2025 (21st August, 2025)**

The stakeholders of VS MATRIX PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20.09.2025 (20th September, 2025) to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Rahul Jindal
Liquidator
VS MATRIX PRIVATE LIMITED
IP Reg. No.: IBBI/IPA-001/IP-P- 02649/2021-2022/14048
Regd. Add: jindalrahul60@gmail.com
(Authorization for Assignment valid till 30.06.2026)
Communication Add: 6772/2, Dev Nagar, Karol Bagh- New Delhi-110005

Date: **25.08.2025**
Place: **Delhi**

SEWA GRIH RIN LIMITED

Sitara

Corporate office Address: Building No. 8, Tower C, 8th Floor, DLF Cyber City, Gurugram 122002

RULE-8(1) POSSESSION NOTICE (For immovable Property)

Whereas, The undersigned being the Authorized officer of the **SEWA GRIH RIN LIMITED** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2), issued a Demand Notice calling upon the Borrowers/Co-borrower/Guarantor to repay the amount mentioned in the notice and further interest within **60 days** from the date of receipt of the said notice. The Borrowers/Co-borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers/Co-borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 8(1) of the said Rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **SEWA GRIH RIN LIMITED** for below mentioned Outstanding amount plus interest and incidental expenses, costs thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name & Add. Of Borrower/ Morgagor/ Guarantor/Lan	Outstandin. Amount (Rs.)	Notice Date / Symbolic Possession Date
1.	Loan Account Number : L1CP000005010832 (1) Smt. Shanti wife of Shri Vishnu Kumar, (2) Shri Dheeraj father of Shri Vishnu Kumar, (3) Shri Vijay father of Shri Vishnu Kumar, (4) Shri Vishnu Kumar father of Om Prakash, (5) Shri Vishal Kumar father of Rakesh Kumar	Rs. 5,82,724/- (Rupees Five Lakh Eighty Two Thousand Seven Hundred Twenty Four only)	26.10.2024 / 19.08.2025

Description Of Secured Asset (Immovable Property): House No 240 Situated Village Chanheta Tehsil Bareilly Uttar Pradesh, **Boundaries: East** - Road 12 feet wide, North - Chakroad 8 feet 3 inch wide, **West** - RG other person, **South** - RG seller, currently RG Arjun alias Mohsin Khan, **Mortgaged property Area of the land 41.80 sq. yard.**

Place: Uttar Pradesh, Date: 23.08.2025 — **Authorised Officer, Sewa Grih Rin Limited**

"PUBLIC NOTICE"

(For change of Registered Office of the LLP from one state to another)

Before the Central Government

Registrar of Companies, Delhi

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and Rule 17 of the Limited Liability Partnership Rules, 2009

AND IN THE MATTER OF

OSAAM STEEL FABRICATORS LLP (LLPIN: AAE-9301)

Incorporated under the Limited Liability Partnership Act, 2008 having registered office at "JC-42, GF KHIRKI EXTN., MALVIYA NAGAR, SOUTH DELHI, DELHI, INDIA, 110017."

...Petitioner

Notice is hereby given to the General Public that the LLP proposes to make a petition before the Registrar of Companies, Delhi under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking approval for shifting its Registered Office from the National Capital Territory (NCT) of Delhi to the State of Rajasthan (Jaipur). Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Delhi., 4th Floor, IFCI Tower,61, Nehru Place, New Delhi, India, 110019 within 21(twenty one) days from the date of publication of this notice. A copy of such objection should also be forwarded to the Petitioner LLP at its current registered office address mentioned below:

Registered Office: "JC-42, GF Khirki Extn., Malviya Nagar, South Delhi, Delhi, 110017."

For and on behalf of
Osaam Steel Fabricators LLP
Sd/-

Date: Delhi
Date: 25.08.2025

Ajay Sharma (Designated Partner) DIN: 07280895

Address: D-181, F.N. 203, Uday Apartment, Kanti Chand Road, Bhrigu Marg, Jaipur Rajasthan, 302016

FORM A
PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S CUREBOAT HEALTHCARE PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	M/S CUREBOAT HEALTHCARE PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	05/11/2018
3.	AUTHORITY UNDER WHICH THE CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U85320DL2018PTC341580
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Plot E-596, 4th Floor, Daani Plaza, Sector 7, Harjan Basti, South West Delhi, Dwarka, Delhi, India, 110045
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	19/08/2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Dharmendra Kumar - kumar36@hotmail.com; cureboathealthcare03@gmail.com Ph.: 9973603517 30, Tower 1, Supreme Enclave, Mayur Vihar Phase 1, NewDelhi, National Capital Territory of Delhi,110091 IBBI/IPA-003/IP-N00112/2017-2018/11264
8.	LAST DATE FOR SUBMISSION OF CLAIMS	18/09/2025

Notice is hereby given that the M/s Cureboat Healthcare Private Limited has commenced voluntary liquidation on 19/08/2025.

The stakeholders of M/s Cureboat Healthcare Private Limited are hereby called upon to submit a proof of their claims, on or before 18/09/2025, to the liquidator at the address mentioned against item 7.

The financial creditor shall submit their proofs of claim by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator

Date: 24/08/2025
Place: New Delhi

AVI ANSH TEXTILE LIMITED

CIN : L17110DL2005PLC260403

Regd. Office : 402, 4th Floor, Aggarwal Cyber Plaza-1, Netaji Subhash Place, Pitampura, Delhi-110034
Phone No: +91-11-4142-5247, E-Mail ID:- aviansh...@rediffmail.com
Website : www.avianshgroup.com

PUBLIC NOTICE TO THE MEMBERS FOR 20TH ANNUAL GENERAL MEETING

Notice is hereby given that the 20th Annual General Meeting ("AGM"/"Meeting") of the Members of the Company is scheduled to be held on Friday, September 19, 2025 at 12:00 p.m. IST through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM"), to transact the businesses as set forth in the AGM Notice ("Notice") which would be circulated in due course of time.

Pursuant to General Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs ("MCA") read together with other previous Circulars issued by MCA in this regard (collectively referred to as "MCA Circulars") and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024 issued by the Securities and Exchange Board of India ("SEBI") read together with other previous Circulars issued by SEBI in this regard (collectively referred to as "SEBI Circulars"), companies are permitted to hold the AGM through VC or OAVM without physical presence of the Members at a common venue till September 30, 2025. Accordingly, the AGM of the Company is being held through VC/OAVM.

In accordance with the said MCA Circulars and SEBI Circulars, the Company will send the Notice alongwith Annual Report for FY 2024-25 ("Annual Report") electronically to all its Members whose E-mail IDs are registered with the Company/Skyline Financial Services Private Limited, Company's Registrar & Share Transfer Agent ("RTA")/Depository Participants ("DPs") and will also be available on the website of the Company at www.avianshgroup.com, the website of Central Depository Services (India) Limited ("CDSL") at www.cdslindia.com and also on the website of the National Stock Exchange of India Limited at www.nseindia.com.

In accordance with Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended from time to time ("SEBI Listing Regulations"), a physical communication will be sent to those shareholders whose e-mail IDs are not registered, containing the web link and exact path of the Company's website from where the Annual Report can be accessed.

Members holding shares in demat form and whose e-mail ID is not updated/registered and who wish to receive the Notice, Annual Report and all other communications by the Company, from time to time, may get their e-mail IDs updated/registered by writing to their respective DPs.

The Members can join and attend the AGM through VC/OAVM facility only. The detailed procedure for e-voting and participation in the AGM through VC/OAVM will be provided in the Notes to the Notice for the Members. The Members are requested to carefully read all the Notes as set out in the Notice and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or e-voting during the AGM.

The joining links for the AGM and other details can also be accessed at www.avianshgroup.com.

For Avi Ansh Textile Limited
Sd/-
Isha

Place : New Delhi
Date : 24.08.2025

Company Secretary and Compliance Officer
ACS59254

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VS MATRIX PRIVATE LIMITED

RELEVANT PARTICULARS

Sl.	PARTICULARS	DETAILS
1.	Name of corporate debtor	VS MATRIX PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14.12.1990
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1990PTC040510
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 486, Patparganj Industrial Area, Delhi - 110092
6.	Date of closure of Insolvency Resolution Process	20.08.2025 (20th August, 2025)
7.	Liquidation commencement date of corporate debtor	21.08.2025 (order was received by undersigned on 21.08.2025) (21st August, 2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Rahul Jindal Registration No. IBBI/IPA-001/IP-P-02649/2021-2022/14048
9.	Address and e-mail of the liquidator, as registered with the Board	[illegible] jindalrahul60@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	[illegible] liq.vsmatrix@gmail.com
11.	Last date for submission of claims	20.09.2025 (20th September, 2025)

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has ordered the commencement of liquidation of the VS MATRIX PRIVATE LIMITED on 21.08.2025 (21st August, 2025).

The stakeholders of VS MATRIX PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20.09.2025 (20th September, 2025) to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Rahul Jindal
Liquidator
VS MATRIX PRIVATE LIMITED
IP Reg. No.: IBBI/IPA-001/IP-P- 02649/2021-2022/14048
E-mail ID: jindalrahul60@gmail.com
(Authorization for Assignment valid till 30.06.2026)

Date: 25.08.2025
Place: Delhi

Communication Add: 6772/2, Dev Nagar, Karol Bagh- New Delhi-110005

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of **IIFL Home Finance Limited** (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrowers/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules. The Borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower (s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues(Rs.)	Date of Demand Notice	Date of Possession
Mr. Joginder Singh, Mrs. Baldev Kaur, Karyana Store. (Prospect No. IL10421934)	All that piece and parcel of Property out of Khata No. 383/531 comprised in khasra No. 149/16/2-16,150//1/2/4-0, 2/2/2-16, 8/9-13, 9/8-0,10/8-0,12/8-0,13/1/4-0, 19/8-0, 20/1/5-8 situated in vill Pakhowal kalan-B, Teh Tappa, Distt Barnala, Punjab-148108, India Area Admeasuring (In Sq.ft): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 2722.00, 1582.00,1265.00	Rs.349649/- (Rupees Three Lakh Forty Nine Thousand Six Hundred Forty Nine Only)	07-04-2025	20-08-2025
Mr. Simarjeet Singh, Bhullar Readymade Garments, Mrs. Bant Kaur. (Prospect No. IL10349248)	All that piece and parcel of Property out of Khewat No. 10/11, Khatoni no. 16,17 comprised in khasra no. 345/0-6, 358/0-8, 5//11/2/1-2 situated in vill. Ghunas, Teh Tappa, Distt Barnala, Punjab-148108, India Area Admeasuring (In Sq.ft): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 1443.00, 883.00,706.00	Rs.492897/-(Rupees Four Lakh Ninety Two Thousand Eight Hundred Ninety Seven Only)	09-05-2025	20-08-2025
Mr. Baljinder Singh S/o. Mr. Mohinder Singh, Mrs. Sandeep Kaur W/o. Mr. Baljinder Singh, Sandhu Apparels, (Prospect No. IL10515935)	All that piece and parcel of House cum plot no. 129 comprised of Khata no. 8/8, Khasra no. 8//21/1, 9//16/2, 9//17/1,9//17/2, 9//18/1, 9//18/2, 9//19, 9//23/1, 9//24/2, 9//25/1, 9//15/2, Village Phagwaul, Hadbast no. 98, Tehsil and District Ludhiana, 141001 Area Admeasuring (In Sq.ft.): Property Type: Land_Area, Built_Up_Area, Carpet_Area Property Area: 559.98, 1096.00, 986.00	Rs.1983781/-(Rupees Nineteen Lakh Eighty Three Thousand Seven Hundred Eighty One Only)	23-05-2025	20-08-2025
Mr. Sachin Kumar Yadav S/o. Mr. Satish Kumar Yadav, Mrs. Prema Devi W/o. Mr. Satish Kumar Yadav, (Prospect No. IL10132434)	All that piece and parcel of Plot No. 952, Abadi noor green, Khasra No.16//8/4, 16/9, 16//10, 16//11, 16//12, 16//13, 16//19, Hadbast No. 98, Vpo Phagguwal, Ludhiana, Punjab, 141008 Area Admeasuring (In Sq.ft.): Property Type: Land_Area, Saleable _Area, Super_Built _Up_Area Property Area: 450.00, 450.00, 489.00	Rs.900912/-(Rupees Nine Lakh Nine Hundred Twelve Only)	23-05-2025	20-08-2025

For, further details please contact to Authorised Officer at **Branch Office**: SCO 21, 5th Floor,Ludhiana Ferozgandhi Market, Ludhiana, Punjab – 141001 **Corporate Office**: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Punjab, Date: 25-08-2025 — **Sd/- Authorised Officer, For IIFL Home Finance Ltd.**

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015. (Haryana) and **Branch Office at:- 96 Rajinder Nagar, Near Tehsil Complex, Jalandhar-144001/ House No. 775, Ward No.6, Raman Cinema Road, Near HDFC Bank, Ground Floor, Mansa Punjab-151505** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
Mr. Sushil Dhall Mrs. Sonia Dhall W/o Mr. Sushil Dhall Sonia Boutique (Prospect No- IL10149473)	20/11/2024 Rs. 1739507 (Rupees Seventeen Lakh Thirty Nine Thousand Five Hundred and Seven Only) Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: House No.20, property out of Khasra no. 1224, 1555/1227, 1223, Khewat/ Khatoni No. 300/318, 301/319, Hadbast No. 312, Situated at Guru Nanak Nagar, Kashmir Colony, Basti Danishmanda, Tehsil and District Jalandhar, Punjab, India, 144001 Land_Area, Super_Built_Up_Ar ea 620.50, 730.00	01/07/2025 Total Outstanding as on Date 21/08/2025 Rs. 2146530/- (Rupees Twenty One Lakh Forty Six Thousand Five Hundred and Thirty Only)	Rs.2147000/- (Rupees Twenty One Lakh Forty Seven Thousand Only) Earnest Money Deposit (EMD) Rs.214700/- (Rupees Two Lakh Fourteen Thousand Seven Hundred Only)
Mr. Sukhjinder Singh, Mrs. Rimpy Kaur W/o. Sukhjinder Singh Car Owner (Prospect No- IL10454766)	20/07/2024, Rs.634353 (Rupees Six Lakh Thirty Four Thousand Three Hundred and Fifty Three Only) Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Property out of Khewat no.1004 Khatoni no. 2795 to 2804 Situated in Vill. and Teh. Bareta Distt. Mansa Punjab, 151501, Land_Area, Built_Up_Area 1129.00, 1129.00	17/06/2025 Total Outstanding As On Date 21/08/2025 Rs. 1090001/- (Rupees Ten Lakh Ninety Thousand and One Only)	Rs.1091000/- (Rupees Ten Lakh Ninety One Thousand Only) Earnest Money Deposit (EMD) Rs.109100/- (Rupees One Lakh Nine Thousand One Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
24-Sep-2025 1100 hrs -1400 hrs	26-Sep-2025 till 5 pm.	29-Sep-2025 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit **https://www.iiflonehome.com** and pay through link available for the property/ Secured Asset only. **Note:** Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction. **For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount"**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com**, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: // www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline no.1800 2672 499.**
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com.
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Punjab Date: 25-Aug-2025 — **Sd/- Authorised Officer, IIFL Home Finance Limited.**

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015. (Haryana) and **Branch Office at:- 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015 / 3rd floor, Padam Business Park, Plot no. INS-1, Sector 12A, Awas Vikas, Sikndra Yojna, Agra-282007/ 3rd floor, Cherry tower, 01 Sidhart Enclave, Ballupur Chowk, GMS Road, Dehradun-248001** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS"** for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: **www.iiflonehome.com**

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
Mr.Suresh Yadav Suresh Yadav Transport Service, Mrs. Rekha Yadav (Prospect No- 940637)	11/07/2024, Rs.1157488 (Rupees Eleven Lakh Fifty Seven Thousand Four Hundred & Eighty Eight Only) Bid Increase Amount Rs.40000/- (Rupees Forty Thousand Only)	All that part and parcel of the property bearing: Built-Up Property Bearing No. A21/3-B, Out Of Khasra No. 419 And 422, Consisting Of Double Storey, Situated At Village Behari Pur, In Abadi Of A-Block, Gali No. 21, Dayal Pur, Illaqa, Shahdara, Delhi, 110094 Land_Area, Built_Up_Area 315.00, 566.00	10/04/2025 Total Outstanding as on Date 21/08/2025 Rs. 1093758/- (Rupees Ten Lakh Ninety Three Thousand Seven Hundred and Fifty Eight Only)	Rs.2553000/- (Rupees Twenty Five Lakh Fifty Three Thousand Only) Earnest Money Deposit (EMD) Rs.255300/- (Rupees Two Lakh Fifty Five Thousand Three Hundred Only)
Mrs. Pinki Mr. Gopal Spni G S Gold Chain Enterprises (Prospect No- IL10137330)	10/01/2024, Rs.1797111 (Rupees Seventeen Lakh Ninety Seven Thousand One Hundred and Eleven Only) Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Flat No 17C, On Second Floor, Plot No. 17, Out of Khasra No 6, Vake Gayatri Enclave, Mauza Rajrai Shamshabad Road, Tehsil And District Agra, Uttar Pradesh, India, 282001 Built_Up_Area 784	30/06/2025 Total Outstanding as on Date 21/08/2025 Rs.2154379/- (Rupees Twenty One Lakh Fifty Four Thousand Three Hundred and Seventy Nine Only)	Rs.2155000/- (Rupees Twenty One Lakh Fifty Five Thousand Only) Earnest Money Deposit (EMD) Rs.215500/- (Rupees Two Lakh Fifteen Thousand Five Hundred Only)
Mr. Vinod Kumar Singh M/S Ruby Coaching Class Mrs. Ruby Singh (Prospect No- IL10492091)	11/12/2024, Rs.3808051 (Rupees Thirty Eight Lakh Eight Thousand and Fifty One Only) Bid Increase Amount Rs.40000/- (Rupees Forty Thousand Only)	All that part and parcel of the property bearing: Built Up Left Side Front Portion of Second Floor Without Roof /Terrace Rights, Part Of Freehold Property Bearing No.WZ-276/C, Situated In The Area Of Village Nangal Raya Known As Tanganpuri, New Delhi-110012. Area Admeasuring (In Sq. Ft.): Property Type: Area_Admeasuring Property Area: 786.50	19/07/2025 Total Outstanding as on Date 21/08/2025 Rs.4383652/- (Rupees Forty Three Lakh Eighty Three Thousand Six Hundred and Fifty Two Only)	Rs.4585000/- (Rupees Forty Five Lakh Eighty Five Thousand Only) Earnest Money Deposit (EMD) Rs.458500/- (Rupees Four Lakh Fifty Eight Thousand Five Hundred Only)
Mr. Rahul Narula Mrs. Dimple Khura (Prospect No- IL10604480)	18/01/2025 Rs. 2650077 (Rupees Twenty Six Lakh Fifty Thousand and Seventy Seven Only) Bid Increase Amount Rs.40000/- (Rupees Forty Thousand Only)	All that part and parcel of the property bearing: Built Up Second Floor, Front Side Portion, Without Roof Rights, Built On Property Bearing No.R35a, Out Of Khasra N0.60/17, Situated In The Revenue Estate of Village Hastsal, Delhi State Delhi, Colony Known As Mohan Garden In Block-R, Uttam Nagar, New Delhi 110059 Built_Up_Area 540	31/07/2025 Total Outstanding as On Date 21/08/2025 Rs. 2860335.00/- (Rupees Twenty Eight Lakh Sixty Thousand Three Hundred and Thirty Five Only)	Rs.2861000/- (Rupees Twenty Eight Lakh Sixty One Thousand Only) Earnest Money Deposit (EMD) Rs.286100/- (Rupees Two Lakh Eighty Six Thousand One Hundred Only)

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Symbolic Possession	Reserve Price
Mr. Rajul Garg Shree Kurti Collection And Cosmetics, Mrs. Sonam (Prospect No- IL10170340)	21/01/2025, Rs.461913/- (Rupees Four Lakh Sixty One Thousand Nine Hundred and Thirteen Only) Bid Increase Amount Rs.20000/- (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing: Part of Residential plot no 208, Khasra no. 2175, Ved Enclave, Village Salempur Mehdood, Roorkee, Haridwar, Uttarakhand, India, 249402 Land_Area, Carpet_Area 675.00, 597.00	11/04/2025 Total Outstanding as on Date 21/08/2025 Rs.513207/- (Rupees Five Lakh Thirteen Thousand Two Hundred and Seven Only)	Rs.547000/- (Rupees Five Lakh Forty Seven Thousand Only) Earnest Money Deposit (EMD) Rs.54700/- (Rupees Fifty Four Thousand Seven Hundred Only)
Mr. Gorkh Mrs. Kajal (Prospect No- IL10215809)	21/01/2025, Rs.1513812 (Rupees Fifteen Lakh Thirteen Thousand Eight Hundred and Twelve Only) Bid Increase Amount Rs.20000/- (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing: Bhumi khasra no 2136 H, Situated at mauza Shankarpur, hakumatpur, VikasNagar, Pachwadoon, Dehradun, Uttarakhand, 248198, India Land_Area, Carpet_Area 800.00, 761.00	11/06/2025 Total Outstanding as On Date 21/08/2025 Rs.1560794/- (Rupees Fifteen Lakh Sixty Thousand Seven Hundred and Ninety Four Only)	Rs.792000/- (Rupees Seventy Nine Thousand Two Thousand Only) Earnest Money Deposit (EMD) Rs.79200/- (Rupees Seventy Nine Thousand Two Hundred Only)
Mr. Surinder Kumar Mr. Satpal Sharma Mrs. Kela Devi (Prospect No- IL10217339)	11/03/2025, Rs.1777085 (Rupees Seventeen Lakh Seventy Seven Thousand and Eighty Five Only) Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Built Up 1st Floor, Without roof rights, Built on Plot No.74, Khasra No. 67/10, Situated In Revenue Estate Of Village Hastsal, Delhi State Delhi, Colony Known As Om Vihar Phase-5 Gali No-6 Uttam Nagar, New Delhi, 110059, Saleable_Area, Carpet_Area 450.00, 405.00	11/06/2025 Total Outstanding as on Date 21/08/2025 Rs. 1811321/- (Rupees Eighteen Lakh Eleven Thousand Three Hundred and Twenty One Only)	Rs.1669000/- (Rupees Sixteen Lakh Sixty Nine Thousand Only) Earnest Money Deposit (EMD) Rs.166900/- (Rupees One Lakh Sixty Six Thousand Nine Hundred Only)
Mrs. Shakila Mr. Mohd Azhar (Prospect No- IL10386870)	11/03/2025, Rs.1896499 (Rupees Eighteen Lakh Ninety Six Thousand Four Hundred and Ninety Nine Only) Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Built Up First Floor , Without Roof/Terrace Rights , Built On Property Bearing No 88 89 , In Block A , (Known As Block A-1) , Out Of Khasra No 67/10 Situated In The Area Of Village Hastsal , Delhi State Delhi , Colony Known As Om Vihar Phase - 1 , Gali No. 6 , Uttam Nagar , Najafgarh Road , New Delhi , 110059 Saleable_Area, Carpet_Area 360.00, 300.00	13/06/2025 Total Outstanding as pn Date 21/08/2025 Rs.1998192/- (Rupees Nineteen Lakh Ninety Eight Thousand One Hundred and Ninety Two Only)	Rs.1620000/- (Rupees Sixteen Lakh Twenty Thousand Only) Earnest Money Deposit (EMD) Rs. 162000/- (Rupees One Lakh Sixty Two Thousand Only)
Mr. Hukam Chand Babli Chappals Mrs. Anita (Prospect No- IL10487895)	21/01/2025, Rs.6144368 (Rupees Sixty One Lakh Forty Four Thousand Three Hundred and Sixty Eight Only) Bid Increase Amount Rs.50,000/- (Rupees Fifty Thousand Only)	All that part and parcel of the property bearing: Pvt Shop No. 6, In Basement (Without Roof/Terrace Rights ,Property No. 2379, Plot No. 21, Out of Khasra No. 380, Situated At Gali No. 12 And 13, Block-N, Naiwala Estate, Beadan Pura, Karol Bagh, Delhi- 110005 Built_Up_Area 263.7	13/05/2025 Total Outstanding as on Date 21/08/2025 Rs.6740754/- (Rupees Sixty Seven Lakh Forty Thousand Seven Hundred and Fifty Four Only)	Rs.8290000/- (Rupees Eighty Two Lakh Ninety Thousand Only) Earnest Money Deposit (EMD) Rs.829000/- (Rupees Eight Lakh Twenty Nine Thousand Only)

Important Information: This auction is published basis possession vide Sec 13 (4) of SARFAESI Act. Physical possession will be offered post receiving of Section -14 order as per process laid down under SARFAESI Act and as and when physical possession will be taken. Bidder shall do necessary due diligence in respect of documents and legality before participating in auction proceedings

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
24/09/2025 1100 hrs -1400 hrs	26/09/2025 till 5 pm.	29/09/2025 1100 hrs.-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit **https://www.iiflonehome.com** and pay through link available for the property/ Secured Asset only. **Note:** Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction. **For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com**, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: // www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline no.1800 2672 499.**
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com.
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost

Place:- Delhi/ Dehradun, Date: 25-Aug-2025 — **Sd/- Authorised Officer, IIFL Home Finance Limited.**

Motilal Oswal Home Finance Limited

PUBLIC NOTICE FOR E-AUCTION CUM SALE

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898
Website: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

E-Auction Sale Notice of 30 Days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and to the borrowers/guarantors/mortgagors in particular, that the under mentioned property mortgaged to Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited) will be sold on "As is where is", "As is what is", and "Whatever there is", by way of **"online e-auction"** for recovery of dues and further interest, charges and costs etc. as detailed below **in terms of the provisions of SARFAESI Act read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002)** through website motilaloswalhf.com"as per the details given below :

Date and time of E-Auction Date: 03-10-2025 11:00 Am to 02:00 Pm (with unlimited extensions of 5 minute each)
Last date of EMD Deposit:02-10-2025

Borrower(s)/Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD / Last date of EMD
LAN: LXMOGURGAON5523 -240702553 BRANCH: GURGAON BORROWER: SHASHVAT MISHRA CO-BORROWER: ISHA TIWARI	14-05-2025 For Rs: 1757053/- (Rupees Seventeen Lakh Fifty Seven Thousand &Fifty Three Only)	Ground Floor Part Of Property Bearing No. 48- 49 Out Of Khasra No. 45/10 East Guru Angad Nagar Village Khureji Khas Shahdara Delhi (Gali No. 2 Laxmi Nagar) Nearby Mother Dairy East Delhi-110092	Reserve Price: Rs.1713041/- (Rupees Seventeen Lakh Thirteen Thousand &Forty One Only) EMD: Rs. 171304/-(Rupees One Lakh Seventy One Thousand Three Hundred & Four Only)

1. The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may visit to the Web Portal : **https://www.auctionbazaar.com/** of our e-Auction Service Provider, **M/s. ARCA EMART PRIVATE LIMITED** for bidding information & support, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online. The interested buyers may go through the auction terms & conditions and process on the same portal and may contact to **Jani Mahendra 7045979708 & Vivek Kumar Pandey 8655787062,** details available in the above mentioned Web Portal and may contact their Centralised Help Desk: + 91 83709 69696, **E-mail ID: contact@auctionbazaar.com.**

Place : Delhi /Date : 25.08.2025

Sd/-, Authorised Officer,Motilal Oswal Home Finance Limited (Earlier Known as Aspire Home Finance Corporation limited)

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog0Vihar, Phase-IV, Gurgaon-122015. (Haryana) and **Branch Office at:- 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest0Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the0following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos.0with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for0realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the0website: www.iiflonehome.com0

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
Miss. Aarti Kakati Mr. Gajraj Mrs. Sunita Beauty Look (Prospect No- IL10592487)	10/12/2024 Rs. 1562572 (Rupees Fifteen Lakh Sixty Two Thousand Five Hundred and Seventy Two Only) Bid Increase Amount Rs.25000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Third Floor, With Roof/Terrace Rights , Towards Back Side , Of Built Up Property Bearing No 82, Out Of Khasra No 109/14, Situated In The Area Of Village Palam , Delhi State Delhi , Colony Known As In Block A , Raja Puri , Uttam Nagar , New Delhi , 110059	22/05/2025 Total Outstanding as On Date 21/08/2025 Rs. 1950173/- (Rupees Nineteen Lakh Fifty Thousand One Hundred and Seventy Three Only)	Rs.1081000/- (Rupees Ten Lakh Eighty One Thousand Only) Earnest Money Deposit (EMD) Rs.108100/- (Rupees One Lakh Eight Thousand One Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
08/09/2025 1100 hrs -1400 hrs.	10/09/2025 till 5 pm.	12/09/2025 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit **https://www.iiflonehome.com and pay through link available for the property/ Secured Asset only.**
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.For Balance Payment **- Login https://www.iiflonehome.com >My Bid >Pay Balance Amount.**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 min utes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: //www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:-care@iiflonehome.com, Support Helpline Numbers:@1800 2672 499.**
8. **For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com**
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Delhi, Date: 25-08-2025 — **Sd/- Authorised Officer, IIFL Home Finance Limited.**

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015. (Haryana) and **Branch Office at:- SCO 21,5th Floor,Ludhiana Ferozgandhi Market, Ludhiana, Punjab, PIN-141001** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Possession	Reserve Price
Mr.Amit Kumar S/o. Mr. Raj kumar, Mrs. Puja W/o Mr. Amit Kumar Amit Transport Services (Prospect No. IL10775403)	18/02/2025, Rs.2117482 (Rupees Twenty One Lakh Seventeen Thousand Four Hundred and Eighty Two Only) Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: House No. 169, comprised of Khata no. 148/170, 149/171- 172151/174, Khasra no. 16//23- 21min, 22/1 min, 22/2, 17//1/1,2,3, 18//5/1, 15//16/2, 25, 26, 16//11, 12, 19, 20, 21 min, 22/1 min, 17//26, Situated in Sarpanch Colony Near Verma Colony, Village Chuharpur, Hadbast no. 104 , Tehsil and District Ludhiana, Punjab, 141001	19/05/2025 Total Outstanding as on Date 21/08/2025 Rs.2466013/- (Rupees Twenty Four Lakh Sixty Six Thousand and Thirteen Only)	Rs.1811000/- (Rupees Eighteen Lakh Eleven Thousand Only) Earnest Money Deposit (EMD) Rs.181100/- (Rupees One Lakh Eighty One Thousand One Hundred Only)
Mr. Svatantr Singh S/o Mr. Birbal Singh Mrs. Reena W/o Mr. Svatantr Singh (Prospect No- IL10348293)	20/11/2024, Rs.709392/- (Rupees Seven Lakh Nine Thousand Three Hundred and Ninety Two Only) Bid Increase Amount Rs.20000/- (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing: Property comprised in Khata no. 298/299, Khasra No. 29//17/2-13/2 situated in Shiv Shankar Colony, Tibba Road, Village Kulliewal, Hadbast No.178, Tehsil & District Ludhiana, Punjab, India, 141001	Symbolic Possession 07/02/2025 Total Outstanding as on Date 21/08/2025 Rs.818061/- (Rupees Eight Lakh Eighteen Thousand and Sixty One Only)	Rs.353000/- (Rupees Three Lakh Fifty Three Thousand Only) Earnest Money Deposit (EMD) Rs.35300/- Rupees Thirty Five Thousand Three Hundred Only)

Important Information: This auction is published basis possession vide Sec 13 (4) of SARFAESI Act. Physical possession will be offered post receiving of Section -14 order as per process laid down under SARFAESI Act and as and when physical possession will be taken. Bidder shall do necessary duediligence in respect of documents and legality before participating in auction proceedings

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
08-Sep-2025 1100 hrs -1400 hrs	10-Sep-2025 till 5 pm.	12-Sep-2025 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit **https://www.iiflonehome.com** and pay through link available for the property/ Secured Asset only. **Note:** Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction**. For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount"**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com,** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: // www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline no.1800 2672 499**.
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com.
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost

Place:- Punjab Date: 25-Aug-2025 — **Sd/- Authorised Officer, IIFL Home Finance Limited.**

U.P. POWER CORPORATION LIMITED

3rd Floor, Shakti Bhawan Extn., 14 Ashok Marg, Lucknow-226001, Uttar Pradesh
Phone no. 0522 2218297
Email-ce.planning@uppcl.org

PROCUREMENT OF POWER ON LONG TERM (25 YEARS) BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS

Tender Specification No. 04/PLG/UMPP-1/4000 MW/Thermal/2025

U.P. Power Corporation Limited on behalf of Distribution Licensees of U.P., invites proposals for procurement of 4000 MW Power under Guidelines for Long Term Procurement of Electricity from Thermal Power Stations on Design, Build, Finance, Own and Operate (DBFOO) basis and sourcing fuel as provided under Para B(iv) of SHAKTI (Scheme for Harnessing and Allocating Koyla Transparently in India) Policy-2017, for a period of 25 years on RTC basis. The location of the plant can be within/outside State of Uttar Pradesh. Coal Linkage for the same has already been allocated to State of Uttar Pradesh/UPPCL.

The Bid Process is a two stage bidding process for Selection of the Bidder(s) for award of the Project. First Stage is Qualification Stage (RFQ). At the end of this stage, list of bidders will be announced who shall be eligible for participation in Second Stage (RFP).

Bidders may download the Bidding Document from MSTC e-commerce website (DEEP Portal) **https://mstcecommerce.com** from 25-08-2025 onwards. The revised timeline is mentioned as below:-

S.No.	Event Description	Date
1.	Pre-Bid Conference	09.09.2025
2.	RFQ Submission Date	30.09.2025
3.	RFP Submission Date	24.10.2025

Prospective Bidders should regularly visit website to keep themselves updated regarding timelines/ clarifications/amendments/time extensions, etc., if any, related to this bidding process. Such information will not be published in the newspapers

Note: U.P. Power Corporation Limited reserves the right to cancel or modify the process any time without assigning any reason and without any liability. This advertisement is not an offer.

Chief Engineer (Planning)
UPPCL

R.No. 19/ Date: 23.08.2025

...continued from previous page.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
BEELINE Capital Advisors Pvt. Ltd. **Beeline Capital Advisors Private Limited** B 1311-1314 Thirteenth Floor Shilp Corporate Park, Rajpath Rangoli Road Thaltej, Ahmedabad 380054, Gujarat **Telephone:** +91 79 4918 5784; **E-mail:** mb@beelinemb.com; **Investor grievance e-mail:** ig@beelinemb.com **Website:** https://beelinemb.com/; **Contact person:** Nikhil Shah; **SEBI Registration No.:** INM000012917	MUFG MUFG Intime **MUFG Intime India Private Limited *(formerly Link intime India Private Limited)*** C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai 400 083, Maharashtra. **Telephone:** +91 8108114949 **E-mail:** amantahealthcare.ipo@linkintime.co.in; **Investor grievance e-mail:** amantahealthcare.ipo@linkintime.co.in **Website:** www.linkintime.co.in; **Contact person:** Shanti Gopalkrishnan; **SEBI registration number:** INR000004058	**Nikhita Dinodia, Amanta Healthcare Limited** 8th Floor, Shaligram Corporates, C.J. Marg, Ambli, Ahmedabad - 380058 Gujarat, India **Telephone:** 079 67777600; **E-mail:** cs@amanta.co.in; **Website:** www.amanta.co.in Investors can contact the Company Secretary and Compliance Officer, the Book Running Lead Manager or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the *"Risk Factors"* beginning on page 29 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLM, Beeline Capital Advisors Private Limited at https://beelinemb.com/ and at the website of the Company, AMANTA HEALTHCARE LIMITED at www.amanta.co.in and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLM and the Registrar to the Issue at: www.amanta.co.in, https://beelinemb.com/ and www.linkintime.co.in, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, **AMANTA HEALTHCARE LIMITED:** Tel: 079 67777600; **BRLM:** Beeline Capital Advisors Private Limited, Telephone: +91 79 4918 5784 and **Syndicate Members:** Spread X Securities Private Limited, Telephone: +91 79 6907 2018, Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

ESCROW COLLECTION BANK: Axis Bank Limited | **REFUND BANK:** Axis Bank Limited | **PUBLIC ISSUE ACCOUNT BANK:** Axis Bank Limited | **SPONSOR BANK:** Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **AMANTA HEALTHCARE LIMITED**
On behalf of the Board of Directors
Sd/-
Nikhita Dinodia
Company Secretary and Compliance Officer

Place: Ahmedabad
Date: August 23, 2025

AMANTA HEALTHCARE LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public Issue of its Equity Shares and has filed a red herring prospectus dated August 22, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLM i.e., Beeline Capital Advisors Private Limited at https://beelinemb.com/, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.amanta.co.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section *"Risk Factors"* beginning on page 29 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction, including India. The Equity Shares offered in the Issue have not been, and will not be, registered under the U.S. Securities Act and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. The Equity Shares offered in the Offer are being offered and sold only outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act (**"Regulation S"**).

KIRIN ADVISORS

मोतीलाल ओसवाल होम फाइनेंस लिमिटेड

कॉर्पोरेट कार्यालयः मोतीलाल ओसवाल टॉवर, रहीमतुल्लाह सयानी रोड, एसटी डिपो के सामने, प्रभादेवी, मुंबई–400025. **सीएसः** 8291889898
वेबसाइटः www.motilaloswalhf.com, **ईमेलः** hfquery@motilaloaswal.com

ई–नीलामी सह बिक्री के लिए सार्वजनिक सूचना

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अचल आस्तियों की बिक्री के लिए 30 दिनों की ई–नीलामी बिक्री सूचना, प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 और 9 के प्रावधानों के साथ पठित।

आम जनता और विशेष रूप से उधारकर्ताओं/गारंटरा/बंधककर्ताओं को सूचित किया जाता है कि **मोतीलाल ओसवाल होम फाइनेंस लिमिटेड** (पहले एस्पायर होम फाइनेंस कॉर्पोरेशन लिमिटेड के रूप में जाना जाता था) के पास बंधक रखी गई नीचे उल्लिखित संपत्ति को **''जहां है जैसी है'', ''जो है जैसी है'' और ''जो कुछ भी है'' के आधार पर ''ऑनलाइन ई–नीलामी''** के माध्यम से बेचा जाएगा, ताकि बकाया राशि और आगे के ब्याज, शुल्क और लागत आदि की वसूली नीचे दिए गए विवरण के अनुसार सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8 और 9 के साथ सरफेसी अधिनियम के प्रावधानों के अनुसार की जा सके।

ई–नीलामी की तिथि और समयः दिनांकः 03–10–2025 11:00 सुबह से 02:00 अपराह्न तक (प्रत्येक 5 मिनट के असीमित विस्तार के साथ)

ईएमडी जमा करने की अंतिम तिथिः 02–10–2025

उधारकर्ता(ओं)/गारंटर(ओं)//ऋण खाता	मांग नोटिस की तिथि और राशि	अचल संपत्ति का विवरण	आरक्षित मूल्य, ईएमडी और ईएमडी जमा करने की अंतिम तिथि
लैनः LXMOGURGAON5523-240702553 शाखाः गुड़गांव उधारकर्ताः शाश्वत मिश्रा सह–उधारकर्ताः ईशा तिवारी	14–05–2025, : रू 1757053/– (केवल सत्रह लाख सत्तावन हजार तिरपन रुपये)	संपत्ति का भूतल भाग, खसरा संख्या 45/10, पूर्वी गुरु अंगद नगर, गाँव खुरेजी खास, शाहदरा, दिल्ली (गली संख्या 2, लक्ष्मी नगर) में से, मदर डेयरी के पास, पूर्वी दिल्ली–110092	**आरक्षित मूल्यः** रु. 1713041/– (केवल सत्रह लाख तेरह हजार इकतालीस रुपये) **अग्रिम जमाः** रु. 171304/– (एक लाख इकहत्तर हजार तीन सौ चार रुपये मात्र)

1. नीलामी बोली दस्तावेज की आगे की शर्तों और नियमों के अनुसार और उसमें निर्धारित प्रक्रिया के अनुसार आयोजित की जाती है। बोलीदाता बोली लगाने की जानकारी और सहायता, ई–नीलामी के लिए रखी गई सुरक्षित संपत्ति का विवरण और बोली फॉर्म जो ऑनलाइन जमा किया जाएगा, के लिए हमारे ई–नीलामी सेवा प्रदाता, **M/S ARCA EMART PRIVATE LIMITED** के वेब पोर्टलः **https://www.auctionbazaar.com** पर जा सकते हैं। इच्छुक खरीदार उसी पोर्टल पर नीलामी की शर्तों और प्रक्रियाओं को देख सकते हैं और जानी महेंद्र 7045979708 और विवेक कुमार पांडे 8655787062 से संपर्क कर सकते हैं, विवरण ऊपर उल्लिखित वेब पोर्टल में उपलब्ध हैं और उनके केंद्रीकृत हेल्पडेस्क +91 83709 69696, ई–मेल आईडीः **contact@auctionbazaar.com** से संपर्क कर सकते हैं:

हस्ता/– प्राधिकृत अधिकारी, (मोतीलाल ओसवाल होम फाइनेंस लिमिटेड)
(पूर्व में एस्पायर होम फाइनेंस कॉर्पोरेशन लिमिटेड के नाम से जाना जाता था)

दिनांकः 25.08.2025 स्थानः दिल्ली
अनुवाद में त्रुटि या विसंगति होने पर अंग्रेजी संस्करण मान्य होगा।

PRE-OFFER PUBLIC ANNOUNCEMENT, CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT & THE LETTER OF OFFER UNDER REGULATION18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

SNS PROPERTIES AND LEASING LIMITED

CIN : L38210DL1985PLC020853
Regd. Office: Unit 204, Plaza P-3, Central Square, 20 Manohar Lal Khurana Marg, Bara Hindu Rao, Sadar Bazar, Delhi, India - 110006
Tel. No. +91 7992313157, Website: www.snsind.in & E-Mail: sns.prop.ltd@gmail.com

OPEN OFFER FOR ACQUISITION OF 3,90,000 (THREE LAKH NINETY THOUSAND) EQUITY SHARES OF Rs.10 EACH FROM THE SHAREHOLDERS OF SNS PROPERTIES AND LEASING LIMITED, (HEREINAFTER REFERRED TO AS "SNS"/ "TARGET COMPANY"/ "TC") BY MS. SHWETA KALRA ("ACQUIRER 1") AND MS. RACHNA KALRA ("ACQUIRER 2") (HEREINAFTER COLLECTIVELY REFERRED TO AS "ACQUIRERS"), PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(1) AND REGULATION 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA(SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED["SEBI (SAST) REGULATIONS"].

This Pre-Offer Public Announcement, Corrigendum to the Detailed Public Statement & the Letter of Offer is being issued by Fintellectual Corporate Advisors Private Limited ('Manager to the Offer'), for and on behalf of Ms. Shweta Kalra ("Acquirer 1") and Ms. Rachna Kalra ("Acquirer 2") (Hereinafter collectively referred to as "Acquirers") pursuant to regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations,2011, as amended ['SEBI (SAST) Regulations,'], in respect of the Open Offer to acquire 3,90,000 (Three Lakh Ninety Thousand) Equity Shares of Rs.10/- each of SNS Properties and Leasing Limited, (Hereinafter Referred to as "SNS" / "Target Company" / "TC") representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company. The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published in all editions of the Financial Express (English), Jansatta (Hindi) and Mumbai Lakshadeep (Marathi) at Mumbai (being the place where the Stock Exchange is situated) on Wednesday, April 30,2025.

THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THE FOLLOWING INFORMATION RELATED TO THE OFFER.

1. The Offer Price is Rs.10/- (Rupees Ten Only) per fully paid-up Equity Share. The Offer price will be paid in Cash in accordance with Regulation9(1)(a) of the SEBI (SAST) Regulation, 2011 and subject to terms and conditions mentioned in PA, the DPS and Letter of Offer. There has been no revision in the Offer Price.
2. The Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommended that the Offer Price of Rs.10/- (Rupees Ten Only) per fully paid-up Equity Share is fair and reasonable and is in line with SEBI (SAST) Regulations, 2011. The recommendation of the IDC was published on August 21, 2025, in all editions of the Financial Express(English), Jansatta (Hindi) and Mumbai Lakshadeep (Marathi) at Mumbai (being the place where the Stock Exchange is situated). Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competitive bid to this Offer.
4. The Letter of Offer (including Form of Acceptance-cum-acknowledgement) (hereinafter collectively referred to as "Letter of Offer") dated August 12, 2025, was mailed on August 19, 2025 through electronic means to all the Public Shareholders of the Target Company whose e-mail ids are registered with the Depositories and / or the Target Company, and the physical copies were dispatched on August 19, 2025, to all the Public Shareholders of the Target Company who are holding Physical Equity Shares and non-email registered shareholders as appeared in its Register of Members on August 11,2025. (**'Identified Date'**).
5. The Letter of Offer is also available on SEBI's website (www.sebi.gov.in) and is available on the Manager to the Offer website (www.fintellectualadvisors.com) and the Shareholders can also apply by downloading the form of acceptance from the websites as mentioned above.
6. Public Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement" at page 24 of the Letter of Offer in relation to inter alia, the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein. A summary of procedure for tendering Equity Shares in the Open Offer is set out below:
   a. **In Case of Equity Shares held in dematerialized form:** Public Shareholders who desire to tender their Equity Shares in the dematerialized form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified in paragraph 8.2 of the Letter of Offer.
   b. **In case of Equity Shares held in physical form:** Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned in paragraph 8.3 of the Letter of Offer along with Form SH-4.
   c. **In case of non-receipt of the Letter of Offer:** Public Shareholders may (i) download the same from the SEBI website (www.sebi.gov.in) and can apply by using the same; or (ii) obtain a physical copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares. Alternatively, such Public Shareholders can download the soft copy of the Letter of Offer from the SEBI website www.sebi.gov.in as well as from the Manager to the Offer website www.fintellectualadvisors.com. Alternatively, in case of non-receipt of the Letter of Offer, Public Shareholders holding the Equity Shares may participate in the Open Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares being tendered and other relevant documents as mentioned in the Letter of Offer. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the Offer Closing Date.
7. The Draft Letter of Offer was submitted to SEBI on May 08, 2025, in accordance with Regulation 16(1) of the SEBI (SAST) Regulations, 2011. All observations from SEBI via letter number SEBI/HO/CFD/CFD-RAC-DCR2/P/OW/2025/21344/1 dated August 07, 2025, which was received on August 07, 2025, have been duly incorporated in the Letter of Offer, according to Regulation 16(4) of the SEBI (SAST) Regulations, 2011.
8. There have been no other material changes in relation to the Offer, since the date of the Public Announcement on April 23, 2025, save as otherwise disclosed in the DPS and the Letter of Offer.
9. As of the date of this Offer Opening Public Announcement, no statutory approvals were required by the Acquirers to complete this Offer. However, in case of any statutory approvals being required by the Acquirers at a later date before the closure of the Tendering Period, the Offer shall be subject to all such statutory.
10. Revised Schedule of Activities:

Tentative Schedule of Activities	Original Schedule of Activities Day and Date	Revised Schedule of Activities (Day and Date)*
Date of the Public Announcement	Wednesday, April 23, 2025	Wednesday, April 23, 2025
Date of publication of the Detailed Public Statement	Wednesday, April 30, 2025	Wednesday, April 30, 2025
Last date of filing of the draft Letter of Offer with SEBI	Thursday, May 08, 2025	Thursday, May 08, 2025
Last date for a Competing Offer ^	Friday, May 23, 2025	Friday, May 23, 2025
Identified Date#	Tuesday, June 03, 2025	Monday, August 11, 2025
Last date by which Letter of Offer will be dispatched to the Shareholders	Tuesday, June 10, 2025	Tuesday, August 19, 2025
Last date by which an independent committee of the Board of Target Company shall give its recommendation	Friday, June 13, 2025	Thursday, August 21, 2025
Last date for revising the Offer Price/ Offer Size	Friday, June 13, 2025	Friday, August 22, 2025
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspaper	Monday, June 16, 2025	Monday, August 25, 2025
Date of commencement of tendering period (Offer Opening Date)	Tuesday, 17 June 2025	Tuesday, August 26, 2025
Date of expiry of tendering period (Offer Closing Date)	Monday, 30 June 2025	Wednesday, September 10, 2025
Date by which all requirements including payment of consideration would be completed	Monday, 14 July 2025	Wednesday, September 24, 2025

Notes:
* The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of relevant approvals from various regulatory authorities and may have to be revised accordingly throughout this document.
\# Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company(except the Acquirer and the parties to the Share Purchase Agreement) are eligible to participate in the Offer any time before the closure of the Offer.
^ There was no competing offer.

CORRIGENDUM TO THE LETTER OF OFFER FOR THE ATTENTION OF SHAREHOLDERS

The following errors were noted in the Letter of Offer, and the same are being corrected as under:

Point no. 5.16 of the Letter of Offer:
"The financial information of the Target Company based on the unaudited financials statement for the 9 months period ended December 31, 2024, and audited financial statements for the financial year ended March 31, 2024, 2023, 2022 and are as follows:"

The correct statement of Point no. 5.16 of the Letter of Offer should read as follows:
"The financial information of the Target Company based on the audited financial statements for the financial years ended March 31, 2025,2024, 2023, and 2022 are as follows:"

All other terms and conditions mentioned in the Letter of Offer remain unchanged.

The Acquirers accepts the responsibility for the information contained in this Advertisement and for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof. All other terms and conditions of the Offer shall remain unchanged. This Advertisement will also be available on the website of SEBI i.e. www.sebi.gov.in.

Issued by the Manager to the Offer on behalf of the Acquirers

FINTELLECTUAL CORPORATE ADVISORS

Fintellectual Corporate Advisors Private Limited
Corporate Off.: B-20, Second Floor, Sector 1, Noida 201301. Tel No.: +91-0120-4266080; E-mail: info@fintellectualadvisors.com
Website: - www.fintellectualadvisors.com, Contact Person: Mr. Amit Puri SEBI Registration No.: INM000012944
Validity: Permanent | CIN: U74999DL2021PTC377748

Place: Noida
Date: 23.08.2025

Sd/-	Sd/-
Shweta Kalra (Acquirer 1)	**Rachna Kalra (Acquirer 2)**

प्रपत्र बी
सार्वजनिक घोषणा
(भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया)
विनियम, 2016 के विनियम 12 के अंतर्गत)

वीएस मैट्रिक्स प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

प्रासंगिक विवरण

क्र.	विवरण	जानकारी
1.	कॉर्पोरेट देनदार का नाम	वीएस मैट्रिक्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार की निगमन की तिथि	14.12.1990
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार का निगमन/पंजीकरण हुआ है	आरओसी दिल्ली
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान सं./सीमित देयता पहचान सं.	**U74899DL1990PTC040510**
5.	कॉर्पोरेट देनदार का पंजीकृत कार्यालय और प्रमुख कार्यालय (यदि कोई हो) का पता	नं. 486, पाटपड़गंज इंडस्ट्रियल एरिया, दिल्ली–110092
6.	दिवाला समाधान प्रक्रिया की समाप्ति की तिथि	20.08.2025 (20 अगस्त, 2025)
7.	कॉर्पोरेट देनदार की परिसमापन प्रारंभ होने की तिथि	21.08.2025 (आदेश 21.08.2025 को प्राप्त हुआ)
8.	परिसमापक के रूप में कार्य कर रहे दिवाला पेशेवर का नाम और पंजीकरण संख्या	श्री राहुल जिंदल, पंजीकरण सं.: **IBBI/IPA-001/IP-P-02649/2021-2022/14048**
9.	बोर्ड के साथ यथा पंजीकृत परिसमापक का पता और ईमेल	**jindalrahul60@gmail.com**
10	परिसमापक से पत्राचार के लिए उपयोग किया जाने वाला पता और ईमेल	**liq.vsmatrix@gmail.com**
11	दावों को जमा करने की अंतिम तिथि	20.09.2025 (20 सितंबर, 2025)

एतद्द्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण नई दिल्ली खंडपीठ III ने 21/08/2025 (21 अगस्त, 2025) को वीएस मैट्रिक्स प्राइवेट लिमिटेड के परिसमापन की प्रक्रिया आरंभ करने का आदेश दिया है।
वीएस मैट्रिक्स प्राइवेट लिमिटेड के क्रेडिटरों को सूचित किया जाता है कि वे उपरोक्त क्रमांक10 के समक्ष उल्लिखित पते पर दिनांक 20.09.2025 (20 सितंबर, 2025) तक परिसमापक के पास प्रमाण सहित अपने दावे जमा करें।
वित्तीय क्रेडिटरों को अपने दावों के प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करने होंगे। अन्य सभी क्रेडिटरों अपने दावे, प्रमाण सहित, व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।
दावे का गलत या भ्रामक प्रस्तुत करने पर दण्डित किया जा सकता है।

हस्ता/–
राहुल जिंदल
परिसमापक
वीएस मैट्रिक्स प्राइवेट लिमिटेड
आईपी पंजीकरण सं: **IBBI/IPA-001/IP-P-02649/2021-2022/14048**
ईमेल आईडीः **jindalrahul60@gmail.com**
(असाइनमेंट हेतु प्राधिकार 30.06.2026 तक मान्य)

दिनांकः 25.08.2025
स्थानः दिल्ली
संचार का पताः 6772/2, देव नगर, करोल बाग, नई दिल्लीः 110005

हीरो हाउसिंग फाइनेंस लिमिटेड

संपर्क पता : ए– 6, तृतीय तल, सेक्टर– 4, नोएडा– 201301
पंजी. कार्यालय : 09, सामुदायिक केन्द्र, बसंत लोक, वसंत विहार, नई दिल्ली–110057
दूरभाष : 011 49267000, **टोल फ्री नंबर :** 1800 212 8800,
ई–मेल : customer.care@herohfl.com, **वेबसाइट :** www.herohousingfinance.com
सीआईएन : U65192DL2016PLC30148

माँग सूचना

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 (''नियमावली'') के नियम 3 के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (''अधिनियम'') की धारा 13(2) के अंतर्गत।

जबकि, अधोहस्ताक्षरकर्ता ने हीरो हाउसिंग फाइनेंस लिमिटेड (एचएचएफएल) के प्राधिकृत अधिकारी के रूप में अधिनियम के अंतर्गत और नियमावली के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों के प्रयोगान्तर्गत, अधिनियम की धारा 13(2) के अंतर्गत पहले ही विस्तृत माँग सूचनाएं दिनांकित निम्नानुसार निर्गत की थीं, जिनमें ऋणकर्ता(ओं)/सह–ऋणकर्ता(ओं)/गारंटर(रों) (सभी एकल रूप में अथवा संयुक्त रूप में एक साथ ''दायित्वधारकों'' के रूप में संदर्भित)/विधिक उत्तराधिकारी(रियों)/विधिक प्रतिनिधि(यों), यहां नीचे सूचीबद्ध, को संबंधित माँग सूचना/ओं में अंकित राशियों का, संबंधित सूचना/ओं की तिथि से 60 दिवसों के अंदर, नीचे दिए गए विवरणों के अनुसार, भुगतान करने को कहा गया था। उक्त सूचनाओं की प्रतियां पंजीकृत डाक ए.डी. द्वारा प्रेषित की गई हैं और अधोहस्ताक्षरकर्ता के पास उपलब्ध हैं, और उक्त दायित्वधारक(गण)/विधिक उत्तराधिकारी(गण)/विधिक प्रतिनिधि(गण), यदि वे इच्छुक हैं, संबंधित प्रति को अधोहस्ताक्षरकर्ता से किसी भी कार्यदिवस पर सामान्य कार्यालय घंटों के दौरान प्राप्त कर सकते हैं।
उपरोक्त के संबंध में, एतदद्वारा उक्त दायित्वधारक(रियों)/विधिक उत्तराधिकारी(रियों)/विधिक प्रतिनिधि(यों) को एक बार पुनः सूचित किया जाता है कि वे एचएचएफएल को, संबंधित सूचना/ओं की तिथि से 60 दिवसों के अंदर, उनके संबंधित नामों के समक्ष यहां इसमें निम्न उल्लिखित राशियों का, उक्त दायित्वधारक(रियों) द्वारा निष्पादित ऋण अनुबंध तथा अन्य प्रलेखों/आलेखों, यदि कोई, के साथ पठित, स्तंभ (घ) में निम्नांकित संबंधित तिथियों से लेकर के भुगतान तथा/अथवा वसूली होने की तिथि तक आकलित निम्न विवरणितानुसार भावी ब्याज के साथ, भुगतान कर दें। ऋण के नियत प्रतिभुगतान हेतु प्रतिभूति के रूप में, उक्त दायित्वधारक(रियों) द्वारा निम्नलिखित प्रतिभूत परिसंपत्ति(यों) को एचएचएफएल के पास क्रमशः बंधक रखा गया है :

ऋण खाता सं.	दायित्वधारी(रियों)/विधिक उत्तराधिकारी(रियों)/विधिक प्रतिनिधि(यों) के नाम	निम्न तिथि* के अनुसार कुल बकाया देयराशि (रु.)	माँग सूचना की तिथि / एनपीए की तिथि
HHFDELHOU20000011522	सुरेश कुमार, आरती पत्नी सुरेश कुमार,	रु. 23,49,101/– 13.08.2025 को	18–अगस्त–2025 04–अगस्त–2025
प्रतिभूत परिसंपत्तियों/अचल संपत्तियों/बंधककृत संपत्तियों का विवरण : डीडीए जनता फ्लैट संख्या 774, प्रथम तल पर, ग्रुप–3, पॉकेट–सी, हस्तसाल, आवासीय योजना, उत्तम नगर, नई दिल्ली–110059 में स्थित।			
HHFLAXHOU21000018242	आकाश, पूजा, सुभाष चंदर	रु. 18,58,475/– 13.08.2025 को	16–अगस्त–2025 04–अगस्त–2025
प्रतिभूत परिसंपत्तियों / अचल संपत्तियों / बंधककृत संपत्तियों का विवरण : निर्मित संपत्ति संख्या बी–19/5 (पुराना संख्या 19), ब्लॉक–बी, क्षेत्रफल 57 वर्ग गज (अर्थात 47.66 वर्ग मीटर) खसरा संख्या 23/6 में से, ग्राम–पोसंगीपुर, दिल्ली राज्य, कॉलोनी राम दत्त एन्क्लेव, उत्तम नगर, नई दिल्ली–110059 के क्षेत्र में स्थित, की छत/छत के अधिकार सहित पूरी दूसरी मंजिल का पूरा टुकड़ा। भवन की सीमाः उत्तरः सड़क 10 फीट, पूर्वः अन्य प्लॉट, दक्षिणः संपत्ति संख्या बी–19/4 प्लॉट संख्या बी–19 का भाग, पश्चिमः गली 10 फीट			
HHFDELHOU19000005092	रिम्पा कर्माकर, सुजय परुई,	रु. 20,98,135/– 19.08.2025 को	21–अगस्त–2025 07–अगस्त–2025
प्रतिभूत परिसंपत्तियों / अचल संपत्तियों / बंधककृत संपत्तियों का विवरण : छत के अधिकार सहित पूरी तीसरी मंजिल, फ्रीहोल्ड निर्मित संपत्ति संख्या– ई–67 से बाहर, भूमि क्षेत्रफल 60 वर्ग गज, खसरा संख्या 15/9 में से, मटियाला कॉलोनी गाँव के क्षेत्र में स्थित, जिसे मनसा राम पार्क ब्लॉक ई, उत्तम नगर, नई दिल्ली– 110059 के नाम से जाना जाता है। सीमाः पूर्वः संपत्ति का भाग, पश्चिमः प्लॉट संख्या 68, उत्तरः सड़क 20 फीट, दक्षिणः प्लॉट का भाग			
HHFDELHOU19000001880	सतीश पुत्र रामकिशन, सोनिका चौधरी,	रु. 13,18,535/– 13.08.2025 को	18–अगस्त–2025 07–अगस्त–2025
प्रतिभूत परिसंपत्तियों / अचल संपत्तियों / बंधककृत संपत्तियों का विवरण : संपत्ति के सभी टुकड़े और पार्सल, भूतल, सामने की ओर, एम.आई.जी. (छत के अधिकार के बिना), प्लॉट संख्या 38, खसरा संख्या 353 एम, पुष्प विहार, गाँव– सादुल्लाबाद, लोनी, गाजियाबाद, उत्तर प्रदेश – 201102, क्षेत्रफल 51.09 वर्ग मीटर। पूर्व – दीगर प्लॉट, पश्चिम – क्रेता की संपत्ति; उत्तर – 25 फीट चौड़ी सड़क, दक्षिण – दीगर प्लॉट			
HHFGAZHOU22000027071	सुरेश पुत्र गोरे लाल, सोनी पत्नी सुरेश,	रु. 11,93,031/– 13.08.2025 को	18–अगस्त–2025 04–अगस्त–2025
प्रतिभूत परिसंपत्तियों / अचल संपत्तियों / बंधककृत संपत्तियों का विवरण : फ्लैट नं. एसएफ–3, दूसरी मंजिल, पीछे बाईं ओर, छत के अधिकार सहित, प्लॉट संख्या ए–94, खसरा संख्या 348 पर निर्मित, क्षेत्रफल 320 वर्ग फुट यानी 29.73 वर्ग मीटर, रेल विहार सहकारी आवास समिति लिमिटेड, ग्राम सादुल्लाबाद, परगना और तहसील लोनी, जिला गाजियाबाद, उत्तर प्रदेश–201102, जिसमें एक शयनकक्ष, एक बैठक कक्ष, एक रसोईघर और दो शौचालय, स्नानघर और बालकनी हैं। सीमा :– उत्तरः कॉमन पैसेज और फ्लैट एसएफ–2, पूर्वः प्लॉट संख्या ए–95, दक्षिणः अन्य की संपत्ति, पश्चिमः कॉमन पैसेज और फ्लैट एसएफ–4			
HHFLAXHOU22000024057	शेखर पुत्र राम प्रसाद, शीतल नीम	रु.12,70,988/– 13.08.2025 को	18–अगस्त–2025 04–अगस्त–2025
प्रतिभूत परिसंपत्तियों / अचल संपत्तियों / बंधककृत संपत्तियों का विवरण : फ्लैट संख्या जी–3 (एलआईजी), पीछे बाईं ओर, भूतल, बिना छत के अधिकार के, जिसमें गिरवी रखा गया बेडरूम, एक ड्राइंग रूम, एक रसोई और एक शौचालय/स्नानघर है, जिसका आवृत्ता क्षेत्रफल 37.16 वर्ग मीटर है जो प्लॉट संख्या बी–1/78, डीएलएफ दिलशाद एक्सटेंशन–ii हदबस्त, गाँव ब्रह्मपुर उर्फ भोपुरा, परगना लोनी, तहसील और जिला गाजियाबाद, उत्तर प्रदेश – 201005 पर निर्मित। सीमा :– उत्तरः फ्लैट संख्या जी–2, पूर्वः सी पैसेज और फ्लैट संख्या जी–1, दक्षिणः फ्लैट संख्या बी–1/79, पश्चिमः अन्य की संपत्ति।			
HHFDELHOU20000007354	विक्की शर्मा, नुपूर पुत्री मणि कुंडल, एम के चौधरी	रु. 15,42,550/– 13.08.2025 को	18–अगस्त–2025 07–अगस्त–2025
प्रतिभूत परिसंपत्तियों / अचल संपत्तियों / बंधककृत संपत्तियों का विवरण : तीसरी मंजिल, पीछे की ओर, दाईं ओर, छत के साथ निर्मित संपत्ति, संख्या सी–108, कुल 200 वर्ग गज क्षेत्रफल में से 50 वर्ग गज यानि 41.81 वर्ग मीटर क्षेत्रफल, खसरा संख्या 102/21 में से, गांव– पालम, दिल्ली एस्टेट दिल्ली, क्षेत्र आबादी के राजस्व संपदा में स्थित है, जिसे कॉलोनी विश्वास पार्क, उत्तम नगर, नई दिल्ली–110059 के रूप में जाना जाता है, जो नीचे की भूमि के आनुपातिक अधिकारों के साथ, सामान्य सीढ़ी, मार्ग, प्रवेश द्वार के साथ, भूतल पर सामान्य एक दोपहिया वाहन पार्किंग स्थान क्षेत्र, बिजली पानी और सीवर कनेक्शन के साथ विधिवत सुसज्जित है। सीमाः उत्तरः प्लॉट का हिस्सा, पूर्वः 10 फीट चौड़ी गली, दक्षिणः अन्य की संपत्ति, पश्चिमः प्लॉट का हिस्सा।			
HHFNSPHOU22000030392	हीना आडवाणी, दिनेश कुमार	रु. 27,12,947/– 19.08.2025 को	21–अगस्त–2025 04–अगस्त–2025
प्रतिभूत परिसंपत्तियों / अचल संपत्तियों / बंधककृत संपत्तियों का विवरण : ब्लॉक–ई, भूतल पर निर्मित स्लम फ्लैट संख्या बी–49–ए, मादीपुर, अब शिवांगी कुंज के नाम से जानी जाने वाली कॉलोनी, ठह–1 के सामने, पश्चिम विहार, नई दिल्ली–110063 में स्थित। सीमा :– उत्तरः फ्लैट संख्या बी–48–ए, पूर्व : अन्य फ्लैट, दक्षिण : सीढ़ियाँ, पश्चिम : प्रवेश/पार्क।			
HHFNSPHOU24000046073	कुणाल भाटिया, गीता भाटिया	रु. 14,33,662/– 19.08.2025 को	21–अगस्त–2025 04–अगस्त–2025
प्रतिभूत परिसंपत्तियों / अचल संपत्तियों / बंधककृत संपत्तियों का विवरण : निर्मित भूतल (पीछे की ओर) बिना छत के अधिकार के, संपत्ति संख्या सी–143 में से, क्षेत्रफल 55.5 वर्ग गज यानी 46.41 वर्ग मीटर, आयत संख्या 17, किला संख्या 14 में से, गाँव– असालतपुर खादर, दिल्ली एस्टेट दिल्ली कॉलोनी के क्षेत्र में स्थित, जिसे जीवन पार्क ब्लॉक–सी, पंखा रोड, उत्तम नगर, नई दिल्ली के नाम से जाना जाता है। **सीमा :– उत्तरः** स्टिल्ट फ्लोर का भाग, फिर 18 फीट चौड़ी सड़क; **दक्षिणः** मार्ग, **पूर्वः** संपत्ति संख्या 144, **पश्चिमः** अन्य संपत्ति।			

*ऊपर अंकित संबंधित माँग सूचना उपरांकित दिनांक में अधिक विशिष्ट रूप में उल्लेखितानुसार दर पर भावी ब्याज, अतिरिक्त ब्याज, आकस्मिक व्यय, लागतें, शुल्क इत्यादि जो भुगतान तथा/अथवा वसूली की तिथि तक उपगत हैं। यदि उक्त दायित्वधारक(गण) उपर्युक्तानुसार एचएचएफएल को भुगतान करने में विफल होंगे, तो एचएचएफएल उपरोक्त प्रतिभूत परिसंपत्ति(यों)/अचल संपत्ति(यों) के विरुद्ध, लागतों एवं परिणामों से संबंधित उक्त दायित्वधारक(रियों)/विधिक उत्तराधिकारी(रियों)/विधिक प्रतिनिधि(यों) के संपूर्ण जोखिम पर उक्त अधिनियम की धारा 13 (4) और यथा लागू नियमावली के अधीन कार्रवाई करेगी।
उक्त दायित्वधारक(रियों)/विधिक उत्तराधिकारी(रियों)/विधिक प्रतिनिधि(यों) को उक्त अधिनियम के अंतर्गत प्रतिबंधित किया जाता है कि वे एचएचएफएल की पूर्व लिखित अनुमति–सहमति के बिना उपर्युक्त प्रतिभूत परिसंपत्ति(यों)/अचल संपत्ति का विक्रय, पट्टा के माध्यम से अथवा अन्यथा हस्तांतरण नहीं कर सकेंगे। कोई भी व्यक्ति जो अधिनियम के प्रावधानों अथवा उसके अंतर्गत विरचित नियमावली का उल्लंघन करता है अथवा उल्लंघन के लिए उकसाता है उसे अधिनियम के अंतर्गत उपलब्धानुसार कारावास दंड तथा/अथवा अर्थदंड दिया जायेगा।

दिनाँक : 25–08–2025
स्थान : दिल्ली
हस्ता./– प्राधिकृत अधिकारी
कृते हीरो हाउसिंग फाइनेंस लिमिटेड

POST-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED OF

SAYAJI HOTELS (INDORE) LIMITED

Corporate Identification Number: L55209MP2018PLC076125
Registered Office: H-1 Scheme No. 54, Vijay Nagar, Indore, Indore- 452010, Madhya Pradesh, India
Tel. No. +91-731-4006666; **Email:** cs@shilindore.com
Website: www.shilindore.com

OPEN OFFER FOR ACQUISITION OF UP TO 7,92,118 (SEVEN LAKHS NINETY TWO THOUSAND ONE HUNDRED AND EIGHTEEN ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") REPRESENTING 26.00% OF TOTAL VOTING SHARE CAPITAL (AS DEFINED BELOW) OF SAYAJI HOTELS (INDORE) LIMITED ("TARGET COMPANY") FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY, BY CENTURY 21 OFFICESPACE PRIVATE LIMITED ("ACQUIRER") TOGETHER WITH PERSONS ACTING IN CONCERT WITH THE ACQUIRER NAMELY, CENTURY 21 TOWN PLANNERS PRIVATE LIMITED ("PAC-1"), M.P.ENTERTAINMENT & DEVELOPERS PRIVATE LIMITED ("PAC-2"), PRINT SOLUTIONS PRIVATE LIMITED ("PAC-3") (HEREINAFTER PAC-1, PAC-2, PAC-3 COLLECTIVELY REFERRED TO AS "PACS") PURSUANT TO AND IN COMPLIANCE WITH REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (THE "SEBI (SAST) REGULATIONS") (HEREINAFTER ALTOGETHER REFERRED TO AS THE "OPEN OFFER" OR "OFFER").

This advertisement (**"Post Offer PA"**) is being issued by Systematix Corporate Services Limited (**"Manager to the Offer"**) on behalf of Acquirer along with PACs pursuant to Regulation 18(12) of the SEBI (SAST) Regulations. This Post-Offer Advertisement should be read in continuation of, and in conjunction with the:

a) Public announcement dated February March 28, 2025 (**"Public Announcement"** or **"PA"**);
b) Detailed public statement dated April 07, 2025 published in the following newspapers: Financial Express (all editions), Jansatta (all editions), Mumbai Lakshadeep (Mumbai edition) and Madrasmani (Chennai Edition) (**"Detailed Public Statement"** or **"DPS"**);
c) Draft letter of offer dated April 16, 2025 (**"DLOF"**);
d) Letter of offer dated July 15, 2025 (**"Letter of Offer"** or **"LOF"**);
e) Corrigendum to DPS dated July 11, 2025 published in the following newspapers: Financial Express (all editions), Jansatta (all editions), Mumbai Lakshadeep (Mumbai edition) and Madrasmani (Chennai Edition) (**"Corrigendum to DPS"**); and
f) Pre-offer advertisement dated July 24, 2025, published in the following newspapers: Financial Express (all editions), Jansatta (all editions), Mumbai Lakshdeep (Mumbai edition), Madrasmani (Chennai Edition) and Indore Samachar* (Indore Edition) (**"Pre-Offer PA"**).

**Pursuant to change in the registered office address of the Target Company from Chennai to Indore w.e.f. April 15, 2025 we have additionally released Pre-Offer PA, IDC Recommendations and this Post Offer PA in Indore Samachar.*

Capitalized terms used but not defined in this Post-Offer PA shall have the same meaning assigned to such terms in the Letter of Offer, the Pre-Offer PA and Corrigendum to DPS.

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the Open Offer:

1.	**Name of the Target Company:**	Sayaji Hotels (Indore) Limited
2.	**Name of the Acquirer and PACs:**	Century 21 Officespace Private Limited Century 21 Town Planners Private Limited M.P.Entertainment & Developers Private Limited Print Solutions Private Limited
3.	**Name of the Manager to the Offer:**	Systematix Corporate Services Limited
4.	**Name of the Registrar to the Offer:**	MUFG Intime India Private Limited (Formerly Known as Link Intime India Private Limited)
5.	**Offer Details:**	
	a. Date of Opening of the Offer	Friday, July 25, 2025
	b. Date of Closure of the Offer	Thursday, August 07, 2025
6.	**Date of Acceptance/Rejection:**	Wednesday, August 20, 2025
7.	**Date of Payment of Consideration:**	Thursday, August 21, 2025

8. Details of Acquisition:

Sl. No.	Particulars	Proposed in the Offer Document		Actuals	
8.1	Offer Price (per Equity Share) • Fully Paid-up Shares • Partly Paid-up Shares	Rs. 1250 Not applicable		Rs. 1250 Not applicable	
8.2	Aggregate number of shares tendered	7,92,118		3,78,251	
8.3	Aggregate number of shares accepted	7,92,118		3,78,251	
8.4	Size of the Offer (Number of shares multiplied by Offer Price per share).	Rs. 99,01,47,500		Rs. 47,28,13,750	
8.5	Shareholding of the Acquirer and the PACs before Agreement / Public Announcement • Number • % of total Share Capital & Voting Capital	7,35,930 24.16%		7,35,930 24.16%	
8.6	Shares acquired by the Acquirer by way of Agreements • Number • % of total Share Capital & Voting Capital	82,755 2.72%		82,755 2.72%	
8.7	Shares acquired by way of Open Offer by the Acquirer and the PACs • Number • % of total Share Capital & Voting Capital	7,92,118 26.00%		3,78,251 12.42%	
8.8	Shares acquired by the Acquirer and the PACs after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	NIL Not Applicable NIL		NIL Not Applicable NIL	
8.9	Post offer shareholding of the Acquirer and the PACs • Number • % of total Share Capital & Voting Capital	16,10,803 52.87%		11,96,936 39.29%	
8.10	Pre & Post offer shareholding of the Public • Number • % of total Share Capital & Voting Capital	Pre-Offer* 9,67,771 31.77%	Post-Offer* 1,75,653 5.77%	Pre-Offer* 9,67,771 31.77%	Post-Offer** 5,89,520 19.35%

* Excluding the Acquirer, the PACs and the existing Promoter and Promoter Group of the Target Company
** Post Open Offer, it is found that the Target Company is not in compliance with the Minimum Public Shareholding (MPS) of 25% in terms of SEBI (LODR) Regulations read with Securities Contract (Regulations) Rules, 1957 as amended. The Acquirer and the PACs including existing Promoter and Promoter Group of the Target Company will jointly comply with the provisions of Regulation 7(4) of the SEBI (SAST) Regulations to maintain the MPS in accordance with the SCRR and the applicable laws.

9. Post Open Offer, the Acquirer along with the PACs will hold 11,96,936 Equity Shares aggregating to 39.29% of Voting Share Capital of the Target Company.
10. The Acquirer and the PACs severally and jointly accept full responsibility for the information contained in this Post-Offer PA and also for the obligations as laid down in the SEBI (SAST) Regulations.
11. This Post-Offer PA will also be available on the websites of SEBI (www.sebi.gov.in), BSE Limited (www.bseindia.com) and Manager to the Offer (www.systematixgroup.in).

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND THE PACs

SYSTEMATIX GROUP™ Investments Re-defined	**Systematix Corporate Services Limited** The Capital, A-Wing, 6th Floor, No. 603-606, Plot No. C-70, G-Block, Bandra-Kurla Complex (BKC), Bandra (East), Mumbai 400 051, Maharashtra, India **Telephone:** +91-22-6704 8000 **Fax** +91-22-6704 8022 **Email:** ecm@systematixgroup.in **Contact Person:** Mr. Kuldeep Singh **SEBI Registration Number:** INM000004224
MUFG	**MUFG Intime India Private Limited** C-101, 1st Floor, 247 Park, LBS Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India. **Tel. No.:** +91 -8108114949 **Email:** sayajihotels.offer@in.mpms.mufg.com **Contact Person:** Pradnya Karanjekar **SEBI Registration Number:** INR000004058

For and on behalf of the Acquirer and the PACs

Sd/-	Sd/-	Sd/-	Sd/-
Century 21 Officespace Private Limited Acquirer	**Century 21 Town Planners Private Limited PAC – 1**	**M.P. Entertainment & Developers Private Limited PAC – 2**	**Print Solutions Private Limited PAC – 3**

Date : August 23, 2025
Place: Indore.